

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A. No. 1623 / 95.

Dt. of Decision : 17-9-96.

K. Gopal

.. Applicant.

Vs

1. The General Manager,
SC Rly, Rail Nilayam,
Sec'bad.
2. The Dy. Chief Mech. Engineer,
Carriage Repair Shop,
Settipalli Post, Tirupathi,
Chittoor District.

.. Respondents.

Counsel for the Applicant : Mr. K. Subhakar Reddy

Counsel for the Respondents : Mr. V. Rajeswara Rao for
Mr. N. V. Ramana, SC for Rlys.

CORAM:

THE HON'BLE SHRI R. RAMARAJAN : MEMBER (ADJ.)

ORDER

ORAL ORDER (PER HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.))

Heard Mr. K.Sudhakar Reddy, learned counsel for the applicant and Mr.V.Rajeswara Rao, for Mr.N.V.Ramana, learned counsel for the respondents.

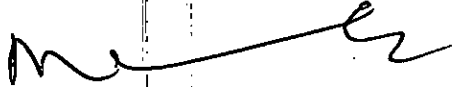
2. The applicant in this OA is reported to be brother of one Mr.K.Chengaliah whose land to the extent of 0.55 cents under various survey heads were acquired in Settippalle Village under award No.1/84 dated 5-5-84 (Annexure-I) for establishment of Railway Carriage Repair Shop at Tirupathi.

3. This OA is filed praying for a direction to the respondents to appoint him against the land losers' quota. He has not filed any representation to the respondents in this connection. Hence, he may file a representation in this connection to the concerned authorities for disposal. No direction can be given in the absence of his filing representation.

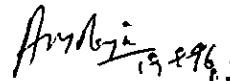
4. In the result, the following direction is given:-

The applicant may, if so advised, file a representation to R-2 for granting him appointment against the land losers' quota. If such a representation is received, R-2 should dispose of that representation in accordance with rules expeditiously.

5. The OA is ordered accordingly. No costs.


(R. RANGARAJAN)
MEMBER (ADMN.)

Dated : The 17th September 1996.
(Dictated in Open Court)


Dy. Registrar (D)

Copy to:-

1. The General Manager, S.C.Railways, Railnilayam, Secunderabad.
2. The Dy. Chief Mech. Engineer, Carriage Repair Shop, Settipalli Post, Tirupathi, Chittoor District.
3. One copy to Sri. K.Sudhakar Reddy, advocate, CAT, Hyd.
4. One copy to Sri. V.Rajeswar Rao, Adml. CGSC, CAT, Hyd.
5. One copy to Library, CAT, Hyd.
6. One spare copy.

RSM/-

Typed By
Compared by

Checked By
Approved by

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

DATED:

17/9/96

ORDER/JUDGEMENT

R.A./C.P./M.A. NO.

O.A. NO.

in
1623/95

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

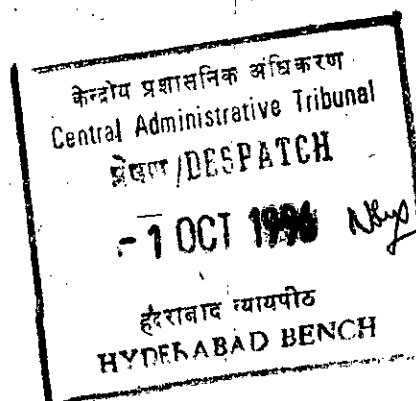
ORDERED/REJECTED

NO ORDER AS TO COSTS.

YLKR

II COURT

No Spare Copy



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